



2026:AHC:48813

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 178 of 2026

Sant Prasad

.....Petitioner(s)

Versus

State Of U.P. And 31 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Manoj Kumar Dubey, Vipul Kumar Dubey
Counsel for Respondent(s)	:	C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the petitioner, learned Standing Counsel representing State-respondents and perused the record on board.

2. This writ petition has been filed, inter alia, seeking following relief:

"a. Issue a writ, order or direction in the nature of mandamus commanding and directing the respondent no. 2 Settlement Officer of Consolidation Azamgarh to decide the Appeal No. 1139 Computerized Case No.20235415600001955 (Sant Prasad and others Vs. Hargovind) under Section 11(1) of U.P. Consolidation of Holdings Act as expeditiously as possible preferably by way of day to day hearing within stipulated period."

3. It has been submitted that the appeal is pending consideration for a substantial period of time; however, no efforts are being made to get the same decided expeditiously.

4. Learned Standing Counsel has no objection, in case, a direction is issued for expeditious disposal of the aforementioned matter.

5. In this conspectus, as above, no useful purpose would be served by keeping this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case as raised in the present writ petition, with a direction to the Deputy Director of Consolidation Officer (Respondent No. 2), before whom the aforementioned matter is pending disposal, to decide the same in accordance with law expeditiously, preferably, within a period of six months from the date of receipt of a certified copy of this order, if there is no other legal impediment.

6. With the aforesaid direction, present application is **disposed of**.

March 10, 2026

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(Dinesh Pathak,J.)